

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-212-2020

Harish S. Naik

... **Petitioner**

Versus

State of Goa and Ors.

... **Respondents**

Mr. Dattaprasad D. Lawande with Mr. Pradosh Dangui, Advocates for the Petitioner.

Mr. Manish Salkar, Government Advocate for the Respondents No.1 to 4.

Mr. P. Sawant, Advocate for the Respondent No.5.

Mr. S. R. Rivankar, Senior Advocate with Mr. Rama Rivankar, Advocate for the Respondent No.6.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ**

Date: 04th November, 2020

P.C.

Heard Mr. Dattaprasad D. Lawande with Mr. Pradosh Dangui, the learned Counsel for the petitioner. Mr. Manish Salkar, the learned Government Advocate appears for the respondents No.1 to 4. Mr. Parikshit Sawant, the learned Counsel appears for the respondent No.5 and Mr. S. R. Rivankar, the learned Senior Advocate appears with Mr. Rama Rivankar, the learned Counsel for the

respondent No.6.

2. We issue Rule in this petition to expedite the hearing.

3. We also make it clear that any promotions or further promotions shall be subject to further orders in this petition. This position shall be made clear in the promotion orders, if issued.

4. The parties to complete their pleadings within 3 months from today, and, thereafter, we grant the petitioner leave to apply.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr